

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2079
ANSWERED ON:06.12.2012
RESETTLEMENT OF DISPLACED PEOPLE
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Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether many people in the country whose land was acquired in the name of development have not been resettled by the Government so far;
- (b) if so, the details thereof and the reasons therefor; and
- (c) the steps taken/being taken by the Government for the settlement of the aforesaid people within a stipulated timeframe?

Answer

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI LALCHAND KATARIA)

(a) to (c): Land and its management falls under the exclusive legislative and administrative jurisdiction of the States as provided in Entry No. 18 of List II (State List) of the Seventh Schedule to the Constitution. Acquisition of land for various projects is done by the concerned State Governments/UT Administrations. To address various issues related to land acquisition and rehabilitation & resettlement, this Department has formulated a revised National Rehabilitation & Resettlement Policy (NRRP), 2007, which has been published in the Gazette of India on 31st October, 2007 and has been circulated to all the GoI/Ministries/Departments and the various States/UTs for its implementation. The Policy provides for comprehensive rehabilitation & resettlement benefits to the affected families.